

(b) A tabulated statement of scientific/technical staff in each of these three Divisions is laid on the Table of the House. [Placed in Library. See No. LT-4061/82.]

(c) No, Sir. The growth has been a little less than 10 per cent in five years.

(d) Does not arise.

(e) Expansion of each Division is considered at the appropriate time according to the needs of each Division.

**Violation of Instructions Re. Appointments and Deputations of Officers of All India Services and Class I Central Services**

10010. SHRI B. V. DESAI:

SHRI GHULAM RASOOL  
KOCHAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Home Ministry has taken a serious view of the continued violation by some Ministries/Departments and public sector undertakings of procedural instructions regarding appointments and deputation of officers of the All India services and other class I Central services;

(b) whether many Departments have re-employed the officers after their retirement;

(c) whether many of the Central Government offices appoint or create posts according to their will and desire and not according to the instructions received from the Department of Personnel and Administrative Reforms;

(d) whether Prime Minister has also taken a serious view and has asked the Government to inquire into the whole episode;

(e) what are the Departments who have violated this; and

(f) what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI P. VENKATA-

SUBBAIAH): (a), (d), (e) and (f). According to the existing instructions, all posts at the level of Under Secretary and above under the Central Government including those in the Publics Sector Undertakings, covered by Senior Staffing Scheme are normally filled from amongst officers belonging to All India and other Central Class I Organised Services on tenure/deputation basis. These instructions are reiterated from time to time to ensure strict compliance by all the Ministries/Departments. A copy of the latest Office Memorandum No. 36(18)-EO/81 (SM) dated the 1st February, 1982 is laid on the Table of the House. [Placed in Library. See No. LT-4062/82.]

(b) and (c). Extension/re-employment could be allowed to the officers beyond the normal age of their superannuation in exceptional circumstances on administrative considerations and in public interest in accordance with the prescribed instructions/guidelines. Similarly, the posts at various levels are also created in accordance with relevant instructions and with reference to the needs and requirements of the Ministries/Departments concerned.

**Amendment to Industries (Development and Regulation Act**

10011. SHRI B. V. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Union Government are considering a proposal to amend the Industries (Development and Regulation) Act with a view to speed up industrial growth;

(b) if so, whether the Ministry have stated that selective credit relations required to maintain production in critical areas of industry having a wide net work effect will also be considered by Government; and

(c) if so, when these measures are likely to be decided by the Union Ministry?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) No, Sir. Further amendments to I(D&R) Act and selective credit relaxations are not inter-related.

(c) As amendments to Industries (D&R) Act require consultation with other Ministries/Departments, it is not possible to indicate a definite time schedule.

**Representation from E.S.I. Corporation Employees Union, Indore**

10012. SHRI SUSHIL BHATTACHARYA:

SHRI ANANDA PATHAK:

SHRI E. BALANANDAN:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have received a letter dated 4 February, 1982 from the Employees State Insurance Corporation Employees Union, Madhya Pradesh Region, Indore;

(b) if so, the salient points raised by the Union in the said representation;

(c) whether Government have taken any steps to fulfil their demands;

(d) if so, details thereof; and

(e) if not, the reasons for the inordinate delay?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) Yes, Sir.

(b) The representation related to bifurcation of Local Office, Desai Nagar, Ujjain.

(c) and (d) Necessary orders for bifurcation of the Local Office with the following staff was issued on the 8th March, 1982:—

Manager Grade-I . . . . .	1
Manager Grade-III . . . . .	1
Upper Division Clerk (Teller) . . . . .	1
Upper Division Clerk . . . . .	1
Lower Division Clerk . . . . .	3
Record Sorter . . . . .	2
Peon . . . . .	2

(e) Does not arise. a

पश्चिम बंगाल में रुग्ण एककों का राष्ट्रीयकरण

10013. श्री रामावतार शास्त्री:

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पश्चिम बंगाल सरकार ने राज्य के कुछ रुग्ण कारखानों का राष्ट्रीयकरण करने का निर्णय किया है ;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ; और

(ग) उस पर सरकार की प्रतिक्रिया क्या है ?

उद्योग तथा इस्पात और खान मंत्री (श्री नारायण दत्त तिवारी) : (क) से (ग). पश्चिम बंगाल सरकार ने अपने निर्णय के बारे में 16 मार्च, 1982 को सूचित किया है कि पश्चिम बंगाल में सभी 13 औद्योगिक उपक्रमों, जिनका प्रबंध भारत सरकार द्वारा उद्योग (विकास तथा विनियमन) अधिनियम, 1951 के उपबंधों के अधीन अभिग्रहीत कर लिया गया है तथा जिनका प्रबंध राज्य सरकार द्वारा नामित व्यक्तियों द्वारा किया जा रहा है, राज्य विधान के माध्यम से राष्ट्रीयकरण किया जा सकता है।

**Guidelines Followed in Making Allotment of Steel to Small Scale Industries in Various States**

10015. SHRI G. NARSIMHA REDDY: Will the Minister of STEEL AND MINES be pleased to lay a statement showing:

(a) the guidelines that are followed in making allotment of steel to small scale industries in different States;

(b) the actual quantity of Steel that was given to each State for the small scale industries sector and also to each of the